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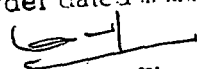
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 316 OF 199 7

Applicant(s) Kishore Singh S/o Ajeet Singh, 1st Grade Driver, Deptt. of Telecommunication, Jodhpur.	Respondent(s) UOI through Secretary to Govt. of India, Ministry of Telecommunication New Delhi and four Ors.
Advocate for Applicant(s)	Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p style="font-size: small;">R/G/gy 24/3/98 BDC/...</p> <p style="font-size: x-large; font-weight: bold; transform: rotate(-15deg);">Record 25/3/98</p>	<p>18th March, 1998.</p> <hr/> <p>Present :</p> <p>Mr. Bhanwaroo Khan brief holder for Mr. J.K.Mishra, learned counsel for the Applicant.</p> <p>Mr. K.S.Nahar, learned counsel for the Respondents No. 1 to 5</p> <p style="text-align: center;">Heard the learned counsel for both the parties.</p> <p>2. The learned counsel for the respondents contends that the Department has granted the relief to the applicant by making the payment of Over-time claim, as indicated in the Original Application. He has also shown the receipts of Over-time claim having been paid to the applicant. The learned counsel for the applicant also admits that the claim has been satisfied, and now He does not want to press the Original Application. The Application is, therefore, dismissed as not pressed.</p> <p>3. The parties shall bear their own costs.</p> <p style="text-align: center;">  ((A.K.MISRA)) Judicial Member </p> <p style="text-align: right; font-size: small;"> Part II and III destroyed in my presence on ... 8-4-2004 under the supervision of section officer () as per order dated ... 22/1/2003. </p> <p style="text-align: center;">  Section officer (Record) </p>

MBHTA